

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.474/06

Wednesday this the 28<sup>th</sup> day of June 2006

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

Jahir Huzane,  
S/o.late M.Mohammed Sali,  
Assistant Surveyor of Works (Civil),  
Civil Construction Wing, All India Radio,  
Kakkanad P.O., Kochi – 30.

...Applicant

(By Advocate Mr.Vinod Chandran K)

**Versus**

1. Union of India represented by its Secretary,  
Ministry of Information & Broadcasting,  
New Delhi.
2. Prasar Bharathi (Broadcasting Corporation of India),  
All India Radio, Parliament Street,  
New Delhi – 110 001.
3. The Executive Engineer (Civil),  
Office of the Executive Engineer (Civil),  
All India Radio, Kakkanad P.O., Kochi – 30.
4. The Chief Engineer – 1,  
Civil Construction Wing, All India Radio,  
6<sup>th</sup> Floor, CGO Complex,  
Lodhi Road, New Delhi – 3.

...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 28<sup>th</sup> June 2006 the Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

The applicant had earlier approached this Tribunal by filing O.A.375/06. In the said O.A a direction had been given to the respondents to dispose of the representation of the applicant dated 11.1.2006. Respondents have now issued Annexure A-6 impugned order again

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rejecting the request of the applicant to be accommodated either at Calicut, Trivandrum or Chennai & Madurai or to retain him at Kochi in the exigencies of service <sup>and</sup> in public interest.

2. When the matter came up today, counsel for the applicant pointed out that the representation was disposed of by <sup>the</sup> Superintending Surveyor of Works who was not even a respondent in the earlier O.A and also that the representation considered by the above officer was the one dated 9.12.2004 whereas the direction in O.A.375/06 pertains to a representation dated 11.1.2006 (Annexure A-2). I, therefore, find that the respondents have given a casual treatment to the directions of this Tribunal.

3. In these view of the matter, I specifically direct the 4<sup>th</sup> respondent to consider the Annexure A-2 representation dated 11.1.2006 of the applicant in the light of the observations made in this Tribunal's order in O.A.375/06 and pass a speaking order within a period of two months from the date of receipt of a copy of this order. Till then the applicant may not be relieved from the present place of posting. No order as to costs.

(Dated the 28<sup>th</sup> day of June 2006)

*Sathi Nair*

**SATHI NAIR  
VICE CHAIRMAN**

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